

E&Y doesn't have Shop Act Licence: Pune labour commissioner's office

EXPRESS NEWS SERVICE

PUNE, SEPTEMBER 25

THE PUNE labour commissioner's inspection of Ernst and Young's office in the city has revealed that the auditing giant has been operating in the state without the mandatory Shop Act Licence since 2007.

A notice has now been issued to the firm, which has been embroiled in a controversy after one of its employees, Anna Sebastian Perayil, died. Her mother has blamed workplace stress for her death. The company has denied the charges. The Centre and the National Human Rights Commission (NHRC) have taken suo motu notice of Perayil's death and ordered investigations into the incident.

Shailendra Pol, Additional Labour Commissioner, Pune, confirmed that his office inspected Ernst and Young's office on Monday and that the company has been given seven days to reply to the notice.

"A Shop Act Licence is

necessary for every establishment that employs over 10 people and is not a manufacturing unit. It dictates the working conditions and the measures the establishment has to take for the welfare of its employees. It is surprising that an auditing firm did not renew its licence," an official from the labour commissionerate said.

Ernst and Young had not renewed its Shop Act Licence since 2007, officials said.

When asked about this omission, the company said that SRBC & Co. LLP, a member firm of EY Global, is providing full cooperation to the Ministry of Labour in its investigation. "We cannot comment further while the investigation is ongoing," the company said in an email.

Employee s death: EY's Pune office operating sans license under Shops Act, says official

<https://www.newindianexpress.com/nation/2024/Sep/25/employees-death-eyes-pune-office-operating-sans-license-under-shops-act-says-official#:~:text=PUNE%3A%20The%20Pune%20office%20of,is%20a%20violation%20of%20norms.>

Following her death, Sebastian's mother wrote to EY India chairman Rajiv Memani alleging that the workload and extended working hours took a toll on her daughter.

PTI Updated on: 25 Sep 2024, 1:22 pm

PUNE: The Pune office of Ernst & Young (EY), in news after the death of a woman CA, was functioning since 2007 without a license under the Shops Act, which stipulates employees' welfare among other conditions, an official said on Wednesday.

This is a violation of norms. A notice will be issued to the firm and based on its response, further action will be initiated, the official from the Maharashtra labour department said.

The Shops and Establishments Act regulates all type of business operations, including the well-being of employees and protects the employees' rights while also ensuring their health and financial security.

A Maharashtra labour department official inspected the EY office here on Monday on the directions of the central government over the death of chartered accountant (CA) Anna Sebastian Perayil.

The 26-year-old woman allegedly died due to work stress in July, four months into joining the firm in Pune. Following her death, Sebastian's mother wrote to EY India chairman Rajiv Memani alleging that the workload and extended working hours took a toll on her daughter.

The firm, however, denied the allegations.

Additional labour commissioner Shailendra Pol on Wednesday said an inspection at the EY's office here was carried out under eight to nine legal provisions pertaining to the Shops and Establishments Act, minimum wages, maternity benefits, payment of wages and overtime wages.

"During the inspection, it came to light that the EY Pune office had not obtained the license under the Shops & Establishments Act since its inception in 2007," he said.

Not obtaining the Shops Act license is a clear-cut breach and violation (of norms), Pol said.

"A show cause notice will be issued by our shop inspector and we will wait for their reply and accordingly further action will be decided," the official said.

Union Minister for Labour Mansukh Mandaviya recently said the death of Sebastian was being investigated.

Experts urge enhanced education to break taboos on youth sexual health rights

<https://www.dhakatribune.com/bangladesh/359720/experts-urge-enhanced-education-to-break-taboos-on>

NHRC is urged to enforce laws against child marriage

Mamun Abdullah

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Experts from various sectors have called for enhanced education and awareness surrounding youth sexual and reproductive health rights.

Highlighting the critical need to reduce existing societal taboos and prejudices, speakers emphasized that a collective understanding of sex and gender differences is essential for fostering a progressive society.

The experts said these during a discussion meeting on “Sexual and Reproductive Health and Rights of Youth” organized by Nagarik Uddyog on Wednesday with the National Human Rights Commission (NHRC).

Pro Zubaida Nasrin from Dhaka University said: "There are strong efforts for women's sexual health, but support for adolescents, especially during puberty, is limited. There is a need for more awareness at the family level about the physical and mental changes in adolescents."

Despite rising awareness of menstrual hygiene, public knowledge about managing sanitary products in emergencies remains low. She stressed the urgent need to address child marriage and emphasize consent.

Mushfika Zaman Satiar, senior policy adviser (Social Sector) at the Netherlands Embassy, echoed these sentiments, said: “Access to sexual and reproductive health services is a fundamental human right.”

Women with Disability Development Foundation Chairperson Shirin Akhtar stressed the need for early focus on sexual and reproductive health and urged collaboration among ministries and NHRC.

Project Coordinator Masudur Rahman proposed the development of an action plan in conjunction with NHRC.

Social activist Neha Akhtar Sifat noted ongoing superstitions about sexual health in Narayanganj's Dalit community and called for greater government awareness efforts despite youth initiatives

Zakir Hossain, chief executive, Nagarik Uddyog moderated the discussion, while Joyita Hossain, project coordinator, presented the "Rights Here Right Now (RHRN)" project.

NHRC is urged to enforce laws against child marriage, engage with the Education Ministry on sexual harassment redressal, and advocate for menstrual health policies, including free hygiene products for marginalized groups.

Expanding educational campaigns, improving legal aid access, and increasing budget allocations for sexual and reproductive health and rights (SRHR) initiatives are also essential. Strengthening local engagement and enhancing report accessibility through digital media are critical steps in addressing grassroots SRHR issues.

EY employee death: Big 4 accounting firm's Pune office lacked labour welfare permit, say sources

<https://www.businesstoday.in/latest/corporate/story/ey-employee-death-big-4-accounting-firms-pune-office-lacked-labour-welfare-permit-say-sources-447387-2024-09-25>

After the death of 26-year-old Chartered Accountant (CA) Anna Sebastian Perayil, the Labour Commissionerate inspected the company office in Pune's Yerwada.

Business Today Desk

Updated Sep 25, 2024, 8:07 AM IST

The Ernst & Young (EY) office in Pune, one of whose young employees lost her life due to overwork, operated since 2007 without a state permit that regulates work hours. This was revealed during the Labour Commissioner's inspection of the company office in Pune's Yerwada on Monday.

The company, which has been running since 2007, does not have a Shop Act license but it applied for it online in February this year, India Today TV reported citing sources. After the death of 26-year-old Chartered Accountant (CA) Anna Sebastian Perayil, the Labour Commissionerate inspected the company office in Pune's Yerwada.

A licence under the Shop Act is a legal requirement under the Maharashtra Shops and Establishments Act. This Act regulates work conditions, including employee rights, working hours, wages and safety. Firms and businesses have to obtain this licence from the Pune Municipal Corporation (PMC) to operate legally.

Additional Labour Commissioner Shailendra Pol said, "Our officials visited the premises and made several observations. The company has been given seven days to respond to those findings."

He added that the report on events surrounding the 26-year-old CA's death in July will be prepared and submitted to the state labour commissioner within a week, following which it will be forwarded to the Centre for further review.

The Union Labour Ministry has sought information from state officials on the death of the EY employee. Union Labour and Employment Minister Mansukh Mandaviya told reporters on Monday that the government will act on the basis of this report, which is likely in around a week.

He added that reports from the police and the post mortem will also come in and the government will also speak to the company. On July 20, 26-year-old Anna Sebastian Perayil passed away due to "work stress," as per her mother Anita Augustine.

Perayil joined EY India's Pune office as an audit executive on March 18 this year and worked till July 19. Augustine sent a letter to EY India chairman Rajiv Memani, questioning the firm's work culture. She claimed in the letter that the extended working hours took a toll on her daughter and that no one from the company attended Anna's funeral.

EY employee death: Probe finds Pune office operating without required permits

<https://www.thenewsminute.com/tamil-nadu/savukku-shankar-released-from-prison-after-sc-order-goondas-act-revoked>

Maharashtra's Additional Labour Commissioner Shailendra Pol said that the Pune EY office did not register under the Shops and Establishments Act, which limits working hours to 9 hours per day and 48 hours per week.

25 Sep 2024, 8:54 am

The Ernst & Young (EY) office in Pune, where the 26-year-old, who allegedly died of work overload, has been found to be functioning without a state permit that regulates its work hours. A [Financial Express report](#) quotes a senior government official confirming that the company was operating since 2007 without the permit.

According to the report, Maharashtra's Additional Labour Commissioner Shailendra Pol had also confirmed that the Pune EY office did not register under the Shops and Establishments Act, which limits working hours to 9 hours per day and 48 hours per week.

"EY applied for registration only in February 2024, which we rejected because they have been non-compliant since the office opened in 2007," Pol had [said](#). The company has now been given seven days to explain the lapse.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognizance of Anna's death, saying that if media reports are true, it raises serious issues regarding challenges faced by young citizens at work, suffering from mental stress, anxiety, and lack of sleep, adversely affecting their physical and mental health while chasing impractical targets and timelines resulting in grave violations of their human rights.

"It is the prime duty of every employer to provide a safe, secure and positive environment to its employees. They must ensure that everyone working with them is treated with dignity and fairness," the NHRC said. It issued a notice to the Union Ministry of Labour and Employment, calling for a detailed report within four weeks and sought to know the steps being taken and proposed to be taken to ensure such incidents do not recur.

The Union Labour Ministry has earlier ordered a probe after the deceased woman's mother blamed the company for overwork.

In a heart-wrenching letter to EY India Chairman Rajiv Memani, deceased Anna Sebastian Perayil's mother claimed that her daughter, 26, passed away on July 21 after being burdened with a "backbreaking workload" and "work stress". Anna worked for four months at the accounting firm.

Anna's mother in her letter to the Chairman said EY's work culture "seems to glorify overwork while neglecting the very human being behind the role". She claimed that Anna would return to her room "utterly exhausted" but would again be "bombarded" with work messages. The mother said that while Anna was "a fighter to the core", "the overwhelming pressure proved too much even for her".

Meanwhile, Sibi Joseph, father of the young Anna, said they have no plans to take legal action against the company. "My wife wrote the letter to the Chairman to ensure that even though our daughter is gone, such a thing should not happen to any other person. We are not going to take any legal steps against the company also," said Joseph.

News Bytes/Latestly

EY employee death: Pune office operating without required permits

<https://www.newsbytesapp.com/news/india/pune-employee-death-ey-indias-office-lacked-labour-welfare-permit-finds-probe/story>

<https://www.latestly.com/agency-news/india-news-pune-labour-commissioners-team-inspects-ey-pune-office-as-probe-begins-into-young-professionals-death-6293407.html>

ByTanya Shrivastava Sep 25, 2024 10:48 am

Ernst & Young (EY) India is under scrutiny following the death of an employee, Anna Sebastian Perayil, due to alleged overwork. Investigations have revealed that the company's Pune office has been operating without a state permit regulating work hours since 2007. This mandatory permit falls under Maharashtra's "Shops and Establishments Act," which stipulates a maximum of nine working hours per day and 48 hours per week for adults.

EY India's permit application rejected in 2024

Shailendra Pol, Maharashtra's additional labor commissioner, confirmed that EY India had only applied for registration with the labor department in February 2024. "The company applied for a registration with the labor department only in February 2024 and we rejected it because it had not applied since 2007 when it started this office," Pol told Reuters. The firm has now been given seven days to explain this oversight.

Anna's mother alleges 'overwhelming workload' led to death

Perayil's mother had written a letter to EY India's Chairman Rajiv Memani, alleging that her daughter died due to an "overwhelming workload" at the Pune office. The family claimed that Perayil died of cardiac arrest. "She worked late into the night, even on weekends, with no opportunity to catch her breath," Perayil's mother stated in the letter. This letter sparked a conversation about the impact of high-pressure jobs on employees' physical and mental health and went viral on social media.

NHRC takes suo motu cognizance of the case

The National Human Rights Commission (NHRC) has also taken suo motu cognizance of Perayil's case, stating that if reports are true, overworking people excessively is a grave violation of their rights. The human rights body issued a notice to the Union Ministry of Labour and Employment and has sought a detailed report on the matter.

EY India's response

EY India had earlier said that the well-being of all employees is of utmost importance and they are addressing the family's concerns with seriousness and humility. However, the company has yet to issue a statement on the lack of permit, reports said. Pol and his team will further investigate EY's log book for employee hours, welfare policies, and whether Perayil had been overworked excessively during her four months of work at the company.

EY India s Pune Office Lacked Labour Welfare Permit, Probe Reveals After Employee's Death

https://www.oneindia.com/india/ey-indias-pune-office-lacked-labour-welfare-permit-probe-reveals-after-employees-death-3944111.html?ref_source=OI-EN&ref_medium=Home-Page&ref_campaign=News-Cards

Madhuri Adnal Published: Wednesday, September 25, 2024, 11:01 [IST]

In the wake of the tragic death of a 26-year-old Ernst & Young (EY) employee, reportedly due to an excessive workload, an investigation has revealed that the company has been operating without a state permit to regulate working hours since 2007, as reported by Reuters.

Anna Sebastian Perayil's mother addressed a letter to EY India's chairman, Rajiv Memani, claiming her daughter's death was a result of the "overwhelming workload" at the Pune office. According to Perayil's family, she suffered a cardiac arrest.

In her letter, Anna Perayil's mother emphasized, "She worked late into the night, even on weekends, with no chance to catch her breath." This statement has ignited discussions on the impact of high-pressure jobs on employees' physical and mental health.

Maharashtra's Additional Labour Commissioner, Shailendra Pol, and his team conducted an inspection of EY's Pune office and confirmed it was operating without the required permit under the state's 'Shops and Establishments Act.' This legislation stipulates a maximum of nine working hours per day and 48 hours per week for adults.

Pol informed Reuters, "The company only applied for registration with the labour department in February 2024, which we rejected since they hadn't applied since 2007 when they opened this office.

"EY India has been given seven days to address this compliance issue. Should it be determined that this lapse contributed to an incident resulting in serious injury or death, the company could face fines of up to ₹5 lakh, and the responsible individuals could face imprisonment of up to six months. EY has previously stated that the well-being of its employees is a top priority and that it is addressing the family's concerns with seriousness and humility.

Shailendra Pol's team will also review EY's logbook for employee hours, welfare policies, and whether Perayil was excessively overworked during her four months at the company. The National Human Rights Commission (NHRC) has taken suo motu cognizance of the case, asserting that if the reports are accurate, subjecting individuals

to excessive work hours constitutes a severe violation of their rights. The NHRC has issued a notice to the union ministry of labour and employment, requesting a detailed report on the situation.

NHRC seeks report on starvation death

<https://www.orissapost.com/nhrc-seeks-report-on-starvation-death/>

Updated: September 25th, 2024, 09:19 IST

Kendrapara: The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to submit an action taken and compliance report on the disbursement of Rs 3 lakh compensation in a starvation death case in Keonjhar. The apex rights body ordered that the compensation be equally distributed among all the children of the deceased, with proof of payment to be submitted to the Commission within four weeks. It also asked the Chief Secretary to report on whether the family possesses a valid and updated ration card after the death of the beneficiary, Late Nandi Munda, and if the remaining family members are routinely receiving ration supplies as per the provisions of the NFSA, 2013. "If the victim belonged to SC/ST community, as recognised by Odisha or the Government of India, the Chief Secretary must also submit a list of applicable benefits for this category, along with information on any benefits already provided to the family," the order mentioned.

Acting on a petition filed by human rights defender Sagar Jena, the NHRC issued the directive last week. The petitioner, referencing media reports, brought to the commission's attention the incident in which Nandi Munda, a widow and resident of Kuturu Sahi in Padmapur under Sadar block of the district, died from starvation January 3.

News24Online/ Madhyamam online

Pune CA's Death: Probe Reveals Company Is Running Without Labour Welfare Permit

<https://news24online.com/india/pune-cas-death-probe-reveals-company-is-running-without-labour-welfare-permit/341715/>

<https://madhyamamonline.com/india/ey-employee-death-probe-finds-office-working-without-required-permit-1333355>

EY India has been facing backlash and criticism over death of 26-year-old employee, Anna Sebastian Perayil due to excessive 'work load'.

Updated: Sep 25, 2024 15:17 IST

An investigation into EY Pune Employee's death case has revealed that the office was operating since 2007 without a state permit that regulates working hours as reported by Reuters.

EY India has been facing backlash and criticism over death of 26-year-old employee, Anna Sebastian Perayil due to excessive 'work load'.

The incident came into light after letter of Anna's mother to EY India Chairman Rajiv Memani surfaced online. The Ministry of Labour & Employment has officially taken up the complaint. National Human Rights Commission (NHRC) has also taken suo motu cognizance of the case.

Maharashtra's Additional Labour Commissioner, Shailendra Pol and his team had inspected the EY office in Pune and found that company was running without a mandatory registration under the state's Shops and Establishments Act. The inspection aimed to collect information regarding Anna who died due to 'work pressure' and 'stress'.

Pol said, "We have checked the working conditions and current situations at the office. We sought information about the working rules, welfare policy of the company, and policies for extra working hours."

The company has been asked to submit various documents related to Anna, working policies of the company, welfare policies along with extra work hour policies.

"We have also reviewed the appointment letter of the deceased and the rules and regulations mentioned in it. Once we receive all the requested information, we will submit a report to the Central government, after which they will take further action," Pol added.

It's been informed that the company has applied for the shop act license recently.

Pol said that they will seek for reply from EY Pune and will send a show cause notice to them.

Pune employee death: EY India's office lacked labour welfare permit, finds probe

<https://www.hindustantimes.com/india-news/pune-employee-anna-perayil-death-ey-indias-office-lacked-labour-welfare-permit-finds-probe-101727230180776.html>

ByHT News Desk Sep 25, 2024 09:17 AM IST

After the death of EY employee Anna Sebastian Perayil, its India office is being investigated for operating without a state permit that regulates work hours.

In the aftermath of the death of a 26-year-old Ernst & Young (EY) employee due to allegedly high workload, an investigation has found that the company was operating without a state permit to regulate working hours since 2007, reported news agency Reuters.

The mother of audit executive Anna Sebastian Perayil wrote a letter to EY India's chairman Rajiv Memani claiming that her daughter had died due to the "overwhelming workload" while working at the EY office in Pune. Anna Sebastian Perayil's family said she died due to a cardiac arrest.

"She worked late into the night, even on weekends, with no opportunity to catch her breath," Anna Perayil's mother stated in the letter. The letter sparked a conversation about the effect of high-pressure jobs on the physical and mental health of employees.

Maharashtra's additional labour commissioner Shailendra Pol and his team inspected the Pune office of EY and stated that it had been operating without a mandatory permit under the state's 'Shops and Establishments Act', reported Reuters.

According to the law, the maximum working hours for adults are nine hours each day and 48 hours each week.

Pol told Reuters, "The company applied for a registration with the labour department only in February 2024 and we rejected it because it had not applied since 2007 when it started this office."

EY India has been given seven days to respond and explain this lapse. In case non-compliance with the law causes an accident that leads to serious bodily injury or death of a worker, the company could be fined up to ₹5 lakh and the head could get jail time up to six months.

EY had previously stated that the well-being of all employees was of utmost importance and that they were taking up the family's issues with seriousness and humility.

Shailendra Pol and his team will also be looking into the EY log book for employee hours, welfare policies in the company and whether Perayil had been overworked excessively during her four months of work at the company.

The National Human Rights Commission (NHRC) has also taken suo motu cognisance of the case, stating that if the reports are true, excessively overworking people was a grave violation of their rights.

The human rights body issued notice to the union ministry of labour and employment and has sought a detailed report on the matter.

Newsx/News Mobile

Pune EY Employee Death: Firm Operating Without State Permit

<https://www.newsx.com/national/pune-ey-employee-death-firm-operating-without-state-permit/>

<https://www.newsmobile.in/nation/ey-employee-death-firms-pune-office-lacked-labour-welfare-permit-reveals-probe/>

Ernst and Young (EY) has come under scrutiny following the tragic death of 26-year-old audit executive Anna Sebastian Perayil. As per a senior government official, during an investigation it was

By Vanshikatyagi

September 25, 2024 3:45 pm IST, Updated 16 hours ago

Ernst and Young (EY) has come under scrutiny following the tragic death of 26-year-old audit executive Anna Sebastian Perayil. As per a senior government official, during an investigation it was revealed that the Pune office has been operating without the state permit since 2007.

This state registration is mandatorily required under Maharashtra's Shops and Establishments Act, as it regulates working hours to nine hours per day and 48 hours per week and protects employees' rights.

A probe in the issue by Maharashtra Labour Department was initiated. Beyond State level, the National Human Rights Commission (NHRC) took suo motu cognizance of the case.

EY has stated that SRBC & Co. LLP was "providing its full cooperation to the Ministry of Labour in its investigation." EY has previously said that it placed "the highest importance on the well-being of all employees" and was "taking the family's correspondence with the utmost seriousness and humility".

Maharashtra's additional labour commissioner, Shailendra Pol, has informed that EY applied for registration with the labor department in February 2024, 17 years after the office began operations. However, it was rejected due to delay in filing.

EY could face fines of up to ₹5 lakh (\$5,979) and imprisonment of up to six months, if the investigation finds out that firm's non-compliance with the law have contributed to Anna's death. 7 days have been provided to EY to provide details regarding its employee hours, welfare policies, etc.

Death of Anna Sebastian

The death of Anna Sebastian Perayil, reportedly by a cardiac arrest, due to immense stress, has raised serious concerns, particularly on social media, about the company's working conditions and its compliance with labour laws.

In a letter to EY India's Chairman Rajiv Memani, Perayil's mother, Anita Augustine, has blamed the firm for the death of her daughter. Allegedly, Anna, who joined the EY Pune just 5 months ago, was facing excessive workloads, which her family attributed as "backbreaking", as she was frequently working late into the night and even on weekends, she was assigned working leaving no time for rest.

Overall, Anna's tragic death has brought attention to the mental health issue and workloads on employees in the corporate world. In a similar incident, an employee in Wells Fargo, Denise Prudhomme, 60, died at her desk and her body went unnoticed for days. Discussion for betterment of employees mental health have started with companies like JP Morgan taking initiatives.

Women s panel recommends murder chargesagainst IPS Dr Abhishek Pallava for brutality

<https://www.thehitavada.com/Encyc/2024/9/25/Women-s-panel-recommends-murder-chargesagainst-IPS-Dr-Abhishek-Pallava-for-brutality.html>

Date :25-Sep-
2024

The Women's Commission has recommended immediate forensic examinations of the injured women and identification parades for the police officers involved in the alleged brutality

IN A significant development, the Chairperson of the Chhattisgarh State Women's Commission, Dr. Kiran Mayee Nayak, has submitted a detailed investigation report recommending the filing of a murder charge against Superintendent of Police, Dr Abhishek Pallava. This recommendation follows the brutal treatment of 33 women detained in Durg Jail, after a devastating arson incident in Loharidih village, Kawardha district, on September 21, 2024. The report has been submitted to the Chief Justice of India, the Chairperson of the **National Human Rights Commission**, the Governor of Chhattisgarh, and the Chief Justice of the Chhattisgarh High Court in Bilaspur. The investigation led by Dr Nayak into the conditions faced by the detained women has raised serious questions about the conduct of the police. According to the detailed forensic report, several women were found to have sustained severe injuries as a result of police brutality.

Despite obstruction attempts by the prison superintendent, the investigative team was able to gather evidence corroborating the claims of torture and maltreatment. The report calls for immediate medical examinations of all 33 women, along with videographic documentation of their injuries in the presence of a public prosecutor, a tehsildar, and medical officers, including Dr Kirti Bajaj. The Commission's findings also recommend an identification parade of all male and female police officers who accompanied Dr Pallava to Loharidih, and those involved in the beatings at Durg Jail. This would be a crucial step toward bringing accountability to the police officers responsible for these heinous acts. Further highlighting the gravity of the situation, the report implicates Dr Pallava and his colleagues in the death of Prashant Sahu, a male prisoner who was allegedly subjected to fatal physical assault while in custody. The Commission's recommendation urges that a murder case be registered against the implicated officers without delay. In

an alarming disclosure, it was revealed that during the police raid in Loharidih village, women were unlawfully arrested without search warrants.

Doors were forcibly broken, and third-degree methods were employed, leading to grave injuries. The Commission has condemned this flagrant abuse of power, demanding immediate filing of FIRs against all police officers involved in this unlawful operation. The report also makes a pointed recommendation regarding the investigation of SP Pallava's mobile records. It suggests that all call details from both his official and personal phones be scrutinized between 14th Sept and 20th September to establish his exact whereabouts during the critical days surrounding the Loharidih incident. This recommendation, if acted upon, would ensure that any potential communication between Dr Pallava and individuals from the village would be uncovered, further implicating him in the alleged misconduct. The report calls for his suspension pending the outcome of this investigation. The recommendations of Dr. Nayak's investigation, which now rest in the hands of judicial and human rights authorities, highlight the need for accountability within law enforcement, especially in the treatment of vulnerable groups such as women detainees. The report, supported by forensic evidence and victim testimony, lays bare a disturbing pattern of human rights violations that demand immediate judicial action.

एनएचआरसी ने भूख से मौत पर रिपोर्ट मांगी

₹77.06Kiran25 Sept 2024 10:33 AM

<https://jantaserishta.com/local/odisha/nhrc-seeks-report-on-starvation-death-3547248>

Kendrapara केंद्रपाड़ा: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा के मुख्य सचिव को क्योँझर में भूख से हुई मौत के मामले में 3 लाख रुपये के मुआवजे के वितरण पर की गई कार्रवाई और अनुपालन रिपोर्ट प्रस्तुत करने का निर्देश दिया है। शीर्ष मानवाधिकार निकाय ने आदेश दिया कि मुआवजे को मृतक के सभी बच्चों के बीच समान रूप से वितरित किया जाए, साथ ही भुगतान का प्रमाण चार सप्ताह के भीतर आयोग को प्रस्तुत किया जाए। इसने मुख्य सचिव से यह भी रिपोर्ट करने को कहा कि क्या लाभार्थी स्वर्गीय नंदी मुंडा की मृत्यु के बाद परिवार के पास वैध और अद्यतन राशन कार्ड है, और क्या परिवार के शेष सदस्यों को एनएफएसए, 2013 के प्रावधानों के अनुसार नियमित रूप से राशन की आपूर्ति मिल रही है। आदेश में कहा गया है, "यदि पीड़ित ओडिशा या भारत सरकार द्वारा मान्यता प्राप्त एससी/एसटी समुदाय से संबंधित था, तो मुख्य सचिव को इस श्रेणी के लिए लागू लाभों की एक सूची भी प्रस्तुत करनी चाहिए, साथ ही परिवार को पहले से दिए गए किसी भी लाभ की जानकारी भी देनी चाहिए।"

मानवाधिकार रक्षक सागर जेना द्वारा दायर याचिका पर कार्रवाई करते हुए, एनएचआरसी ने पिछले सप्ताह निर्देश जारी किया। याचिकाकर्ता ने मीडिया रिपोर्ट का हवाला देते हुए आयोग के ध्यान में जिले के सदर प्रखंड के पद्मपुर स्थित कुटुरू साही निवासी विधवा नंदी मुंडा की तीन जनवरी को भूख से मौत की घटना लाई। शिकायत के अनुसार पति की मौत के बाद महिला अपनी बेटी व दो बेटों के साथ रहती थी। भूख से पूरा परिवार बीमार पड़ गया। मीडिया में घटना की खबर आने के बाद सरकारी अधिकारी उनके घर पहुंचे और नंदी व उसके बच्चों को इलाज के लिए अस्पताल भेजा, जहां नंदी की मौत हो गई। शिकायतकर्ता ने पहले आयोग से हस्तक्षेप का अनुरोध करते हुए मृतक के परिजनों को मुआवजा देने और उसके अनाथ बच्चों की उचित देखभाल सुनिश्चित करने की मांग की थी। आयोग ने 10 जनवरी को मामले का संज्ञान लिया और क्योँझर के जिला मजिस्ट्रेट (डीएम) को एटीआर जमा करने का निर्देश दिया

एनकाउंटर का मतलब क्या खोपड़ी उड़ा देना है? खाकी वर्दी पर भी हैं खून के दाग, NHRC के क्या हैं नियम

<https://navbharattimes.indiatimes.com/india/does-encounter-mean-blowing-off-someone-head-bloodstains-on-khaki-uniform-know-nhrc-guidelines/articleshow/113662583.cms>

Authored by दिनेश मिश्र | नवभारतटाइम्स.कॉम 25 Sep 2024, 3:21 pm

Badlapur Encounter बदलापुर एनकाउंटर पर बॉम्बे हाईकोर्ट ने सवाल उठाते हुए पूछा है कि आरोपी के सिर में गोली कैसे लगी, जबकि पुलिस को इसकी ट्रेनिंग दी जाती है कि गोली कहां चलानी है। कोर्ट ने ये भी कहा कि एनकाउंटर की परिभाषा अलग होती है। जानते हैं एनकाउंटर की क्या है परिभाषा और क्या हैं कायदे-कानून।

नई दिल्ली: बदलापुर एनकाउंटर मामले में बॉम्बे हाईकोर्ट ने सवाल उठाते हुए कहा है कि आरोपी के सिर में गोली कैसे लगी? वह भी तब जब पुलिस को यह ट्रेनिंग दी जाती है कि गोली कहां मारनी है? आरोपी अक्षय शिंदे की एनकाउंटर में मौत पर हाईकोर्ट ने यह भी कहा है कि पहली नजर में यह एनकाउंटर तो नहीं लग रहा है? इसकी परिभाषा अलग होती है। देश में इन दिनों एनकाउंटर की बाढ़ सी आ गई है, जिसे लेकर कोर्ट सख्त हो गया है। जानते हैं कि एनकाउंटर का क्या मतलब होता है और यह भी समझते हैं कि कानून की नजर में एनकाउंटर की कितनी हैसियत है? क्या आम आदमी को भी सेल्फ डिफेंस में किसी को मारने का हक है? या यह अधिकार सिर्फ पुलिस को मिला हुआ है। पहले ये जानते हैं कि कोर्ट ने क्या-क्या कहा है?

पुलिसवाले एक कमजोर आदमी को काबू नहीं कर पाए, कैसे

बॉम्बे हाईकोर्ट ने कहा कि आरोपी के पीछे चार पुलिसवाले थे। फिर यह कैसे संभव है कि वे एक कमजोर आदमी को काबू न कर पाएं। वो भी गाड़ी के पिछले हिस्से में। आरोपी के आगे दो पुलिसवाले और बगल में दो पुलिसकर्मी थे।

पुलिस की पिस्तौल अनलॉक क्यों थीं, बड़ा सवाल

हाईकोर्ट ने कहा कि पहली नजर में एनकाउंटर में गड़बड़ी लग रही है। बॉम्बे हाईकोर्ट ने पुलिस से पूछा कि क्या सीधे सिर में गोली मार देते हैं? हाईकोर्ट ने पिस्तौल पर आरोपी की उंगलियों की जांच करने का आदेश दिया। कोर्ट ने कहा कि इसे हम एनकाउंटर नहीं कह सकते, उसकी परिभाषा अलग होती है। सबसे बड़ी बात यह है कि पुलिस की बंदूक अनलॉक क्यों थी? आरोपी ने भागने की कोशिश की तो उसके सिर पर गोली क्यों मारी गई? हाथ या पैर पर गोली क्यों नहीं मारी गई?

कानून या संविधान की नजर में एनकाउंटर लीगल नहीं

सुप्रीम कोर्ट में एडवोकेट अनिल कुमार सिंह श्रीनेत कहते हैं कि एनकाउंटर शब्द का मतलब संघर्ष, सामना, मुकाबला, भिड़ंत, लड़ाई, समागम, आमना-सामना, आकस्मिक मिलन और आकस्मिक भेंट भी होता है। आमतौर पर एनकाउंटर या मुठभेड़ शब्द का मतलब है, पुलिस या सशस्त्र बलों की कार्रवाई में किसी आतंकवादी या अपराधी को मार गिराना। आमतौर पर, एनकाउंटर शब्द का इस्तेमाल दक्षिण एशिया में होता है। इस शब्द का इस्तेमाल भारत और पाकिस्तान में 20वीं सदी से हो रहा है, जब यहां पर ब्रिटिश राज था। यह कानून की नजर में वैध नहीं है।

दो तरह के एनकाउंटर, निचले हिस्से में मारी जाती है गोली

अनिल सिंह श्रीनेत बताते हैं कि एनकाउंटर की स्थिति में पुलिस सबसे पहले अपराधी को चेतावनी देती है। हवाई फायर करती है। अगर वो नहीं रुकता है तो उसे भागने से रोकने के लिए उसके पैरों पर गोली मारी जाती है। तब भी अगर स्थिति कंट्रोल में ना आए तो पुलिस शरीर के अन्य हिस्सों पर फायर करती है। कई बार जब पुलिस किसी अपराधी को पकड़ने जाती है तो वो बचने के लिए फायरिंग करता है। ऐसे में जवाबी कार्रवाई में भी अपराधी को पुलिस गोली मार देती है। मगर, इस दूसरे तरह के एनकाउंटर में भी शरीर के निचले हिस्से में जैसे पैर में गोली मारी जाती है।

एनकाउंटर पुलिसिया शब्द, संविधान में वैध नहीं

अनिल सिंह के अनुसार, भारतीय संविधान के तहत 'एनकाउंटर' शब्द का कहीं उल्लेख नहीं है। पुलिसिया भाषा में इसका इस्तेमाल तब किया जाता है जब सुरक्षाबलों और आतंकियों या पुलिस और अपराधियों के बीच हुई भिड़ंत में आतंकियों और अपराधियों की मौत हो जाती है। भारतीय कानून में जैसे कहीं भी एनकाउंटर को वैध ठहराने का प्रावधान नहीं है। हालांकि, कुछ कायदे-कानून जरूर हैं जो पुलिस को यह ताकत देते हैं कि वो अपराधियों पर हमला कर सकती है और उस दौरान अपराधियों की मौत को जायज ठहराया जा सकता है। यह शब्द आजादी से पहले अंग्रेजी राज के दौरान आया था। उस वक्त बागियों के खिलाफ अंग्रेजी सरकार इसका इस्तेमाल करती थी। पंजाब में आतंकवाद फैलने के दौरान भी यह शब्द काफी चर्चा में रहा था।

CRPC की धारा 46 में जवाबी हमले का था प्रावधान

एडवोकेट अनिल सिंह श्रीनेत के अनुसार, आम तौर पर लगभग सभी तरह के एनकाउंटर में पुलिस आत्मरक्षा के दौरान हुई कार्रवाई का जिक्र ही करती है। आपराधिक संहिता यानी CRPC की धारा 46 कहती है कि अगर कोई अपराधी खुद को गिरफ्तार होने से बचने की कोशिश करता है या पुलिस की गिरफ्त से भागने की कोशिश करता है या पुलिस पर हमला करता है तो ऐसे हालात में पुलिस उस अपराधी पर जवाबी हमला कर सकती है।

केएम नानावटी केस में प्राइवेट डिफेंस को लेकर हुई थी चर्चा

एडवोकेट अनिल कुमार सिंह बताते हैं कि नौसेना के एक कमांडर केएम नानावटी बनाम महाराष्ट्र राज्य 1959 का एक केस कोर्ट में चला था। इस मामले में नौसेना कमांडर कावास मानेकशॉ नानावटी पर अपनी पत्नी के प्रेमी प्रेम आहूजा की हत्या का मुकदमा चलाया गया था। धारा 302 के तहत आरोपी कमांडर नानावटी को शुरू में जूरी द्वारा दोषी नहीं ठहराया गया था। हालांकि, बॉम्बे हाईकोर्ट ने फैसले को खारिज कर दिया और मामले को बेंच ट्रायल के रूप में फिर से चलाया गया। उस वक्त प्राइवेट डिफेंस का मामला खूब चर्चा में रहा था। इस विषय पर अक्षय कुमार की फिल्म रुस्तम बन चुकी है।

पुलिस को पैर में गोली मारना सिखाया जाता है, मगर चूक का अंदेशा

एडवोकेट अनिल कुमार सिंह कहते हैं कि पुलिस एकेडमी या अन्य ट्रेनिंग में भी पुलिस को ये सिखाया जाता है कि एनकाउंटर के दौरान अपराधी के पैर में गोली मारी जानी चाहिए। हालांकि, कई बार पुलिस की गोली से अपराधी की मौत हो जाती है। तब पुलिस यह कहकर बचाव करती है कि अपराधी के भागने से रोकने के लिए चलाई गई गोली मिस फायर हो गई और अपराधी के सीने या सिर में गोली लग गई, जिससे उसकी मौत हो गई। ऐसे मामलों में चूक का अंदेशा बना रहता है, जिसका पुलिस फायदा उठाती है।

एनकाउंटर को एक्स्ट्रा ज्यूडिशियल किलिंग क्यों कहा जाता है

अनिल सिंह बताते हैं कि कानून किसी भी अपराधी को सजा देने का अधिकार पुलिस को नहीं देता है। सजा पर फैसला अदालतें करती हैं। यही वजह है कि एनकाउंटर के दौरान हुई हत्याओं को एक्स्ट्रा-ज्यूडिशियल किलिंग भी कहा जाता है। कोर्ट का निर्देश है कि भारतीय संविधान के अनुच्छेद 141 के तहत किसी भी तरह के एनकाउंटर में इन तमाम नियमों का पालन होना जरूरी है। अनुच्छेद 141 भारत के सुप्रीम कोर्ट को कोई नियम या कानून बनाने की ताकत देता है।

जस्टिस वेंकटचेलैया ने कहा था पुलिस को यह हक नहीं

मार्च, 1997 में तत्कालीन मानवाधिकार आयोग के अध्यक्ष जस्टिस एमएन वेंकटचेलैया ने सभी मुख्यमंत्रियों को एक पत्र लिखा था। उसमें उन्होंने लिखा था-आयोग को कई जगहों से और गैर सरकारी संगठनों से लगातार यह शिकायतें मिल रही हैं कि पुलिस के फर्जी एनकाउंटर लगातार बढ़ रहे हैं। हमारे कानून में पुलिस को यह अधिकार नहीं है कि वह किसी व्यक्ति को मार दे और जब तक यह साबित नहीं हो जाता कि उन्होंने कानून के अंतर्गत किसी को मारा है तब तक वह हत्या मानी जाएगी।

सुप्रीम कोर्ट ने एनकाउंटर के बाद जांच का दिया था आदेश

सुप्रीम कोर्ट ने 2015 में पुलिस एनकाउंटर्स के संबंध में दिशा-निर्देश जारी करते हुए हर एनकाउंटर की जांच जरूरी की थी। जांच स्वतंत्र एजेंसी से होनी चाहिए। सुप्रीम कोर्ट गाइडलाइन के अनुसार, सीआरपीसी की धारा 176 के तहत हर एनकाउंटर की मजिस्ट्रेट से जांच अनिवार्य होनी चाहिए। अनुचित एनकाउंटर में दोषी

पाए गए पुलिसकर्मी को निलंबित करके उनके खिलाफ उचित कार्रवाई की जानी चाहिए। अगर दोषियों पर कार्रवाई नहीं होती है तो पीडित सत्र न्यायाधीश से इसकी शिकायत कर सकता है।

IPC के सेक्शन 96-106 में मिला था प्राइवेट डिफेंस का हक

सुप्रीम कोर्ट में एडवोकेट अनिल कुमार सिंह श्रीनेत कहते हैं कि इंडियन पीनल कोड, 1860 के सेक्शन 96-106 में प्राइवेट डिफेंस की बात कही गई है। इसमें कहा गया है कि कुछ विशेष परिस्थितियों में एनकाउंटर को अपराध की कैटेगरी में नहीं रखा जा सकता है। यह कानून देश के हर नागरिक पर लागू होता है, चाहे वो पुलिस हो या आम आदमी। अगर आत्मरक्षा में किसी की जान चली जाती है तो वह अपराध की श्रेणी में नहीं आएगा। बशर्ते यह साबित हो जाए कि हत्या में किसी तरह का कोई मोटिव नहीं था। पुलिस को भी अगर कोई अपराधी भाग रहा है या गोली चला रहा है तो उसे घायल करने का अधिकार है।

NHRC ने एनकाउंटर पर ये दी है गाइडलाइन, किसे देनी होती है सूचना

राष्ट्रीय मानवाधिकार आयोग (NHRC) के 1997 के दिशानिर्देशों के अनुसार, सभी राज्य और संघ क्षेत्रों के थाना प्रभारी को मुठभेड़ में मौत की सूचना उचित ढंग से दर्ज करनी चाहिए।

अभियुक्त की मृत्यु के तथ्यों और परिस्थितियों की जांच के लिए तत्काल कदम उठाए जाने चाहिए।

चूंकि पुलिस खुद मुठभेड़ में शामिल है, ऐसे में इसकी जांच राज्य सीआईडी जैसी किसी स्वतंत्र एजेंसी से कराएं।

ऐसी जांच चार महीने के अंदर पूरी होनी चाहिए। ऐसे मुकदमें त्वरित सुनवाई होनी चाहिए।

दोषी पाए जाने पर ऐसे मामलों में मृतक के आश्रितों को मुआवजा देने पर विचार होना चाहिए।

गैर इरादतन हत्या के संज्ञेय मामलों में पुलिस के खिलाफ शिकायत दर्ज होने पर एफआईआर दर्ज हो।

पुलिस कार्रवाई के कारण हुई मौतों के सभी मामलों की मजिस्ट्रेट जांच तीन महीने में कराई जानी चाहिए।

जिले के वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को 48 घंटे में एनकाउंटर की सूचना एनएचआरसी को देना चाहिए।

2002 से 2013 के बीच 1,000 से ज्यादा फर्जी एनकाउंटर, यूपी आगे

NHRC के अनुसार, देश में 2002 से 2008 के बीच फर्जी एनकाउंटर के 440 मामले सामने आए। इसमें सबसे ज्यादा यूपी (231), राजस्थान(33), महाराष्ट्र (31), दिल्ली (26), आंध्र प्रदेश(22) और उत्तराखंड(19) में हुए। वहीं, अक्टूबर, 2009 से लेकर फरवरी, 2013 के बीच फर्जी या विवादित एनकाउंटर के सबसे ज्यादा 555

मामले सामने आए। इसमें भी यूपी (138), मणिपुर(62), असम(52), पश्चिम बंगाल(35) और झारखंड(30) सबसे ज्यादा ऐसे एनकाउंटर हुए। 2002 से 2013 के बीच यूपी में सपा और बसपा की सरकारें थीं।

7 साल में सबसे ज्यादा एनकाउंटर छत्तीसगढ़ में

2016 से लेकर 2022 तक सबसे ज्यादा एनकाउंटर नक्सल प्रभावित इलाके छत्तीसगढ़ में हुए। इसके बाद उत्तर प्रदेश में 110, असम में 79, झारखंड में 52 मुठभेड़ को अंजाम दिया गया। लद्दाख इकलौता है, जहां इन वर्षों में कोई एनकाउंटर नहीं हुआ। गुजरात, राजस्थान, हरियाणा, पंजाब, केरल ऐसे राज्य हैं, जहां बेहद मामूली संख्या में एनकाउंटर हुए।

यूपी में 'ऑपरेशन लंगड़ा' क्या है, क्यों नहीं इसे अपनाती पुलिस

मीडिया रिपोर्ट के अनुसार, यूपी में गैर सरकारी मिशन, जिसे ऑपरेशन लंगड़ा कहा जाता है, इसमें एनकाउंटर को बड़ी संख्या में अंजाम दिया गया। 8,472 एनकाउंटर्स में से 3,300 अपराधी घायल हुए। यानी मुठभेड़ के दौरान इनके पैरों में गोली मारी गई। अनिल सिंह बताते हैं कि कई बार मीडिया या सोशल मीडिया के प्रेशर में आकर पुलिस एनकाउंटर कर देती है। पुलिस का काम अपराधी या आरोपी को पकड़ना है, उसे मौके पर सजा देना उसका काम नहीं है।

31 साल बाद फर्जी एनकाउंटर केस में पंजाब के पूर्व DIG को सजा

इसी साल जून में मोहाली की सीबीआई की विशेष अदालत ने पंजाब में 1993 में हुए फर्जी मुठभेड़ मामले में पंजाब के पूर्व डीआईजी दिलबाग सिंह को 7 साल की जेल और रिटायर्ड डीएसपी गुरबचन सिंह को उम्रकैद की सजा सुनाई। यह फैसला सुनाने में करीब 31 साल लग गए।

मुंबई के एनकाउंटर स्पेशलिस्ट प्रदीप शर्मा को उम्रकैद

मुंबई के पूर्व पुलिस अधिकारी प्रदीप शर्मा पर गैंगस्टर छोटा राजन के करीबी सहयोगी रामनारायण गुप्ता उर्फ लखन भैया के फर्जी एनकाउंटर मामले में आरोप लगे थे। इस मामले में प्रदीप शर्मा को बॉम्बे हाईकोर्ट ने इसी साल मार्च में उम्रकैद की सजा सुनाई थी। हालांकि, सुप्रीम कोर्ट ने मामले में उन्हें जमानत दे दी है।

पोस्टमार्टम के बाद पुलिस ने किया अक्षय शिंदे की मौत का बड़ा खुलासा, जानें क्या है पूरा मामला ?

<https://samacharnama.com/states/maharashtra-news/after-the-postmortem-the-police-revealed-the-big-disclosure/cid15416153.htm>

महाराष्ट्र के ठाणे जिले के बदलापुर रेप केस के आरोपी अक्षय शिंदे की पोस्टमॉर्टम रिपोर्ट सामने आ गई है। रिपोर्ट में खुलासा हुआ कि अक्षय शिंदे की मौत सिर में गोली लगने के बाद अत्यधिक खून बहने से हुई। सिर के बायीं ओर गोली का निशान मिला है.....

By RamBabu Sharma Sep 25, 2024, 12:28 IST

महाराष्ट्र न्यूज डेस्क !!! महाराष्ट्र के ठाणे जिले के बदलापुर रेप केस के आरोपी अक्षय शिंदे की पोस्टमॉर्टम रिपोर्ट सामने आ गई है। रिपोर्ट में खुलासा हुआ कि अक्षय शिंदे की मौत सिर में गोली लगने के बाद अत्यधिक खून बहने से हुई। सिर के बायीं ओर गोली का निशान मिला है। सोमवार, 23 सितंबर को नवी मुंबई की तलोजा जेल से ठाणे जिले के बदलापुर जाते समय अक्षय शिंदे को पुलिस ने मुठभेड़ में मार गिराया था।

मंगलवार शाम को अक्षय शिंदे के पोस्टमॉर्टम में करीब 7 घंटे लगे। 5 डॉक्टरों के पैनल ने पोस्टमार्टम किया और पूरी प्रक्रिया की वीडियोग्राफी भी की गई। अक्षय शिंदे का शव अभी तक परिवार ने नहीं लिया है, इसलिए शव को छत्रपति शिवाजी महाराज अस्पताल की मोर्चरी में रखा जाएगा। पोस्टमार्टम रिपोर्ट मुंब्रा पुलिस को सौंप दी गई है। वहीं, मामले की जांच सीआईडी कर रही है और सरकार ने मामले की जांच रिपोर्ट भी तलब की है। राष्ट्रीय मानवाधिकार आयोग की एसओपी के अनुसार पोस्टमॉर्टम बता दें कि अक्षय शिंदे का पोस्टमार्टम **राष्ट्रीय मानवाधिकार आयोग** के निर्देश पर और एसओपी का पालन करते हुए किया गया था। महाराष्ट्र पुलिस की सीआईडी को पोस्टमॉर्टम कराने की जिम्मेदारी सौंपी गई। पोस्टमॉर्टम मुंबई के जेजे अस्पताल में किया गया।

पुलिस के दावों की पोल खुल गई

बता दें कि अक्षय शिंदे का एनकाउंटर करने वाले इंस्पेक्टर संजय शिंदे ने अपने बयान में बताया था कि जब अक्षय को ले जाया जा रहा था तो वह अचानक आक्रामक हो गया और सिक्योरिटी गार्ड के हाथ से पिस्तौल छीन ली। उसने फायरिंग भी की थी, इससे बचने के लिए उसे आत्मरक्षा में फायरिंग करनी पड़ी। गोली अक्षय को लगी और उसकी मौत हो गई, जबकि सवाल उठाया गया कि अगर गोली आत्मरक्षा में चलाई गई तो गोली सीधे सिर में लगी? दूसरी ओर, सिर में गोली लगने का मतलब है कि लक्ष्य पर गोली चलाई गई है, इसलिए यह सीधी मुठभेड़ है, आत्मरक्षा में गोली लगने से मौत नहीं। एनसीपी (एसपी) सांसद सुप्रिया सुले ने भी एनकाउंटर पर सवाल उठाते हुए कहा कि पुलिस हिरासत में चेहरा काला कपड़ा ढके, हाथों में हथकड़ी पहने एक व्यक्ति को पिस्तौल कैसे दिखी और उसने उसे कैसे छीन लिया?

यूपी से महाराष्ट्र तक...जैसे-जैसे हुए ताबड़तोड़ एनकाउंटर, उनसे खाकी पर भी लगे खून के दाग! क्या जानते हैं आप मुठभेड़ के नियम

<https://www.abplive.com/news/india/from-up-to-maharashtra-questions-on-police-encounter-know-about-rules-nhrc-guideline-2791206>

Encounter Rules: पुलिस एनकाउंटर को लेकर हमेशा से ही सवाल उठाए जाते रहे हैं. कई मामलों में मुठभेड़ फर्जी भी पाई गई और पुलिसकर्मियों पर कार्रवाई भी हुई.

By : एबीपी लाइव डेस्क | Edited By: abhishek pratap | Updated at : 25 Sep 2024 09:37 PM (IST)

Police Encounter: बदलापुर यौन उत्पीड़न मामले के आरोपी अक्षय शिंदे के एनकाउंटर पर बॉम्बे हाईकोर्ट ने बुधवार, 25 सितंबर को कुछ तीखी टिप्पणियां कीं और महाराष्ट्र पुलिस पर गंभीर सवाल उठाए. जस्टिस रेवती मोहिते डेरे और जस्टिस पृथ्वीराज चव्हाण की पीठ ने कहा कि गोली मारकर हत्या की घटना को टाला जा सकता था और उसकी मौत की जांच निष्पक्ष तरीके से किए जाने का आग्रह किया.

बॉम्बे हाई कोर्ट ने कहा कि अगर पुलिस ने बदलापुर मामले के आरोपी अक्षय शिंदे को पहले काबू करने की कोशिश की होती तो गोलीबारी टाली जा सकती थी. साथ ही, यह मानना बहुत मुश्किल है कि वह पुलिस अधिकारी से पिस्तौल छीनने और गोली चलाने में कामयाब हो गया. हाई कोर्ट ने पूछा कि आरोपी को पहले सिर में गोली क्यों मारी गई, हाथ या पैर में नहीं?

बॉम्बे हाई कोर्ट की ओर से एनकाउंटर पर सवाल उठाए जाने के बाद देश में एक बार फिर से फेक एनकाउंटर को लेकर बहस तेज हो गई है. जानते हैं कि असली एनकाउंटर का क्या मतलब होता है और एनकाउंटर करना कितना कानूनी है और इसको लेकर क्या क्या नियम हैं?

क्या एनकाउंटर करना लीगल है?

नवभारत टाइम्स ने सुप्रीम कोर्ट के एक वकील अनिल कुमार सिंह श्रीनेत के हवाले से बताया कि आमतौर पर एनकाउंटर शब्द का मतलब होता है पुलिस या सिक््योरिटी फोर्स की कार्रवाई में आतंकवादी या अपराधी की मार गिराना. भारत में इस शब्द का इस्तेमाल अंग्रेजों के शासनकाल से हो रहा है. एनकाउंटर कानून की नजर में वैध नहीं है.

भारतीय संविधान में एनकाउंटर शब्द का उल्लेख नहीं है और इसे वैध ठहराने का प्रावधान भी नहीं है. हालांकि कुछ कायदे और कानून हैं जो पुलिस को ये ताकत देते हैं कि वो अपराधियों पर हमला कर सकती है और अपराधियों की मौत को जायज ठहराया जा सकता है. आपराधिक संहिता यानि कि सीआरपीसी की धारा 46 के मुताबिक, अगर कोई अपराधी खुद को गिरफ्तारी से बचाने की कोशिश करता है या फिर पुलिस की गिरफ्त से भागने की कोशिश करता है या फिर पुलिस पर ही हमला कर देता है तो ऐसी परिस्थिति में पुलिस उस अपराधी पर जवाबी कार्रवाई कर सकती है.

इसके अलावा पुलिस ट्रेनिंग में एनकाउंटर के दौरान अपराधी के पैर में गोली मारना सिखाया जाता है लेकिन कई बार ऐसी स्थिति होती है कि अपराधी की मौत हो जाती है. ऐसे में पुलिस अपने बचाव में कहती है कि गोली चलाने के दौरान मिसफायर हो गया और उसकी मौत हो गई. दरअसल, ऐसे मामलों में चूक की गुंजाइश बनी रहती है, जिसका फायदा पुलिस को मिलता है.

वहीं, कोर्ट का निर्देश है कि भारतीय संविधान के अनुच्छेद 141 के तहत एनकाउंटर के दौरान तमाम नियमों का पालन किया जाना जरूरी है. सुप्रीम कोर्ट की गाइडलाइन के मुताबिक, सीआरपीसी की धारा 176 के तहत हर एनकाउंटर की मजिस्ट्रेट जांच जरूरी है. फेक एनकाउंटर पर पुलिस वाले को सस्पेंड या फिर उसके खिलाफ उचित कार्रवाई की जानी चाहिए.

प्राइवेट डिफेंस क्या होता है?

एनबीटी की रिपोर्ट के मुताबिक, आईपीसी, 1860 के सेक्शन 96-106 में प्राइवेट डिफेंस का जिक्र किया गया है. इसमें कहा गया है कि कुछ परिस्थितियों में एनकाउंटर को अपराध की कैटगरी में नहीं रखा जा सकता. ये कानून देश के हर नागरिक पर लागू होता है फिर वो चाहे पुलिसकर्मी हो या फिर आम आदमी. आत्मरक्षा में अगर किसी की जान चली जाती है तो वह अपराध की श्रेणी में नहीं आता है.

क्या कहती है एनएचआरसी की गाइडलाइन?

1. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के 1997 की गाइडलाइन्स के मुताबिक, सभी राज्य और संघ इलाकों के थाना प्रभारी को एनकाउंटर में मौत की जानकारी सही ढंग से दर्ज करनी चाहिए.
2. आरोपी की मौत के तथ्यों और परिस्थितियों की जांच के लिए तत्काल कदम उठाने चाहिए.
3. एनकाउंटर में पुलिस शामिल होती है तो ऐसे में इसकी जांच राज्य सीआईडी जैसी स्वतंत्र एजेंसी से कराई जानी चाहिए.
4. इस तरह की जांच 4 महीने के भीतर पूरी होनी चाहिए और मुकदमों की त्वरित सुनवाई हो.
5. अगर एनकाउंटर फेक पाया जाता है तो मृतक के परिवारवालों को मुआवजा दिए जाने पर विचार होना चाहिए.
6. गैर इरादतन हत्या के मामलों में पुलिस के खिलाफ शिकायत दर्ज होने पर एफआईआर दर्ज होनी चाहिए.
7. पुलिस कार्रवाई में हुई मौतों के मामलों की मजिस्ट्रेट जांच तीन महीने में कराई जानी चाहिए.
8. जिले के सीनियर पुलिस ऑफिसर या पुलिस अधीक्षक को 48 घंटे के भीतर एनकाउंटर की जानकारी एनएचआरसी को देनी चाहिए.

लॉरेंस फ्रेंकलिन बनाए गए राष्ट्रीय मानवाधिकार एवं अपराध नियंत्रण ब्यूरो के उपाध्यक्ष

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कोरबा। जिले के युवा समाजसेवी लॉरेंस फ्रेंकलिन को राष्ट्रीय मानवाधिकार एवम क्राइम कंट्रोल ब्यूरो का उपाध्यक्ष नियुक्त किया गया है।

23 सितंबर को राष्ट्रीय अध्यक्ष रणधीर कुमार ने युवा समाजसेवी लॉरेंस फ्रेंकलिन के नाम दिल्ली में पत्र जारी किया एवम क्षेत्र में मानवाधिकार एवम अपराध नियंत्रण के क्षेत्र में लगातार कार्य करने के लिए बधाई एवं शुभकामनाएं दी। ज्ञात हो **राष्ट्रीय मानवाधिकार आयोग** एवम अपराध नियंत्रण ब्यूरो एक अंतरराष्ट्रीय स्वयं सेवी संस्था है जिसे संयुक्त राष्ट्र एवम नीति आयोग से भी मान्यता प्राप्त है। ब्यूरो अंतरराष्ट्रीय स्तर पर मानवाधिकारों के संरक्षण एवम अपराध नियंत्रण जैसे महत्वपूर्ण विषयों पर कार्य करती है।

लॉरेंस फ्रेंकलिन को पर्यावरणीय अधिकारों, श्रमाधिकारों, महिला शिक्षा एवं सशक्तिकरण, प्रौद्योगिकी शिक्षा, अपराध नियंत्रण एवम जागरूकता आदि क्षेत्रों में कार्य करने की जिम्मेदारी सौंपी गई है।

इस अवसर पर लॉरेंस फ्रेंकलिन ने भी इस जिम्मेदारी के लिए आयोग के राष्ट्रीय अध्यक्ष रणधीर कुमार एवम पूरी राष्ट्रीय व प्रदेश कार्यकारणी का आभार व्यक्त किया है।